

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25672-25673/2018

(Arising out of impugned final judgment and order dated 23-04-2018 in RSA No. 1135/1992 23-04-2018 in RSA No. 1501/1992 passed by the High Court of Punjab & Haryana at Chandigarh)

BAGHER SINGH (D) THROUGH LRS

Petitioner(s)

VERSUS

DARSHAN SINGH & ORS. Etc.
(FOR ADMISSION)

Respondent(s)

Date : 08-10-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. A. Tewari, Adv.
Ms. Eliza Bar, Adv.
Mr. Shree Pal Singh, AOR

For Respondent(s) Mr. Sanjeev Manrai, Sr. Adv.
Mr. Inderjeet Singh, Adv.
Mr. Balraj Dewan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

Mr. Sanjeev Manrai, learned senior counsel, assisted by Mr. Balraj Dewan, learned Advocate-on-Record, appears on caveat and accepts notice on behalf of the respondent.

Counter affidavit be filed within four weeks. Rejoinder, if any, may be filed within four weeks thereafter.

List the matters after eight weeks.

Status quo, as of today, shall be maintained in the meantime.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER